

(2026) 03 MAN CK 0988

In the Manipur High Court

Case No : Review Petition No. 7 Of 2024, Miscellaneous Case (Review Petition)
No. 5 Of 2024

Union Of India And 2 Others

APPELLANT

Vs

Surinder Kaur And Another

RESPONDENT

Date of Decision : 11-03-2026

Acts Referred:

Citation : (2026) 03 MAN CK 0988

Hon'ble Judges : M. Sundar, CJ;Ahanthem Bimol Singh, J

Bench : Division Bench

Advocate : Trimalchandra, Themchuiyo Kashung, S. Vijayanand Sharma

Judgement

M. Sundar, CJ

[1] Matter mentioned at half past ten.

[2] Mr. Trimalchandra, learned counsel for respondent No. 1 on the VC (Video Conferencing) platform requests for an adjournment citing counsel inconvenience.

[3] Mr. Themchuiyo Kashung, learned State Counsel representing Mr. S. Vijayanand Sharma, learned Sr.PCCG (Senior Panel Counsel for Central Government) for review petitioners in the physical court does not oppose the request.

[4] Afore-referred request of learned counsel for respondent No. 1 acceded to.

[5] List on 18.05.2026.